

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 591/2016
CA NO.

CORAM:

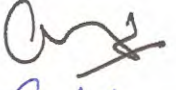

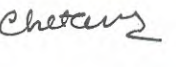
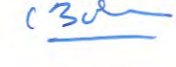
PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2017

NAME OF THE COMPANY: Mastech Technologies Pvt Ltd
and
Avaids Technovators Pvt Ltd

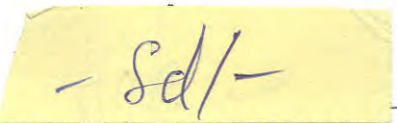
SECTION OF THE COMPANIES ACT: 391/394

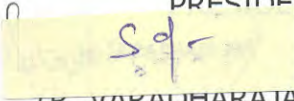
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Anju Jain	Advocate	Petitioners	
2.	Anshul Chhabra	Company Secretary in charge	Petitioners	
3.	Chetana Kandpal	Company Prosecutor	o/o official Liquidator	
4.	C. Baboni	Company Prosecutor	for RD (NR)	

ORDER

A request has been made by the learned counsel for the petitioner to prepare and answer the query whether the provisions of Section 230 of the Companies Act 2013 or Section 391(2) of Companies Act 1956 would apply.

List on 09.03.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(K. VARADHARAJAN)
MEMBER (J)